

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.77307 of 2018**

(Arising out of Order-in-Appeal No.134/S.Tax-II/KOL/2018 dated 22.03.2018 passed by Additional Director General, NACIN, ZTI, Kolkata.)

**M/s. Exide Industries Limited**

(59E, Chowringhee Road, Kolkata-700020.)

**...Appellant**

*VERSUS*

**Commissioner of CGST & CX, Kolkata South Commissionerate**

**.....Respondent**

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

**APPEARANCE**

Shri Dipro Sen, Advocate for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**FINAL ORDER NO. 75300 / 2021**

DATE OF HEARING : 16 June 2021

DATE OF DECISION : 16 June 2021

**P.K.CHOUDHARY :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)**

**MEMBER (JUDICIAL)**